

SECTION - III

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL CC (C) NO. 11782 OF 2014
WITH
INTERLOCUTORY APPLICATION NO. 1
(Application for condonation of delay in filing and the SLP)

Bharat Sanchar Nigam Ltd.

.....Petitioner

-Versus-

The Commissioner Trade Tax U.P. (Lucknow)

.....Respondent

OFFICE REPORT

The matter above-mentioned has been filed by M/s. Rajiv Tyagi & Associates, Advocates on behalf of the Petitioner against the Judgement and Final Order dated 10th January, 2014 of the High Court of Judicature at Allahabad in Sales/TTR No. 366/2009. There is a delay of 4 days in filing the SLP.

It is submitted that the said matter is tagged with SLP © No. 16617 of 2014 arising out of similar issue/between the same parties.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 2nd day of August , 2014.

ASSISTANT REGISTRAR

Copy to:-

M/s. Rajiv Tyagi & Associates, Advocate
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ASSISTANT REGISTRAR